

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 336/MP/2022

Coram:

Shri Jishnu Barua, Chairperson

Shri I. S. Jha, Member

Shri Arun Goyal, Member

Shri P.K. Singh, Member

Date of Order: 11th April, 2023

In the matter of

Submission under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 13 (3) of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for Mid-term truing up of ERLDC Fees & Charges for the control period 2019-24.

And

In the matter of

Eastern Regional Load Despatch Centre,
(Power System Operation Corporation Limited,
B-9, Qutub Institutional Area, 1st Floor,
Katwaria Sarai,
New Delhi -110016

..Petitioner

Bihar State Power Holding Company Limited,
Bijuli Bhawan, Paltan Bazar,
Guwahati-781 00, Assam and others

..Respondents

ORDER

The Petitioner, Eastern Regional Load Despatch Centre, has filed the present Petition along with the following prayers:

“(a) Approve the revised CAPEX and REPEX plan for the control period 2019-24 as per para 8 above.

(b) Approve the revised Fees and Charges for the control period 2019-24 as per para 9 above.

(c) Pass such other order, as the Commission deems fit and appropriate in this case and in the interest of justice.”

2. The Petitioner vide its affidavit dated 21.3.2023 has sought permission for withdrawal of Petition No. 307/MP/2022 with a liberty to approach the Commission to seek these claims in true up Petition.

3. The Petitioner has submitted that the Commission in its order dated 281/MP/2022 filed by National Load Dispatch Central (NLDC) on the similar subject had observed that to avoid multiplicity of the Petitions, NLDC should claim the revised CAPEX, REPEX, Fees and Charges for the control period 2019-24 in the true up Petition to be filed by the Petitioner at the end of control period. Therefore, in view of the above observation of the Commission, the present Petition has become infructuous. Accordingly, the Petitioner has sought permission to withdraw the present Petition with a liberty to approach the Commission to seek claims in true up Petition.

4. The Petition is being decided by circulation. In view of the submissions of the Petitioner, the Petitioner is permitted to withdraw the present Petition with a liberty to seek these claims in true up Petition.

5. Accordingly, the Petition No. 336/MP/2022 is disposed of as withdrawn.

**Sd/-
(P.K.Singh)
Member**

**sd/-
(Arun Goyal)
Member**

**sd/-
(I.S. Jha)
Member**

**sd/-
(Jishnu Barua)
Chairperson**